

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**I.A. No.14/2014 and I.A. No. 18/2014 in Petition No. 224/TT/2012**

Subject : Application for splitting of tariff into (i) Byrnihat- Azara and (ii) Azara-Bongaigaon section of Asset III, viz. Byrnihat-Bongaigaon 400 kV Twin Moose Palatana-Bongaigaon Transmission Line of North East Transmission Company Ltd. (NETC) (I.A. 14/2014)

AND

Application for directions for payment of tariff for both circuits for D/C Silchar- Byrnihat section (Asset II) of 400 kV D/C Twin Moose Palatana- Bongaigaon T/L of NETC (I.A. 18/2014)

IN

Petition for determination of transmission tariff from anticipated commercial operation date (1.9.2012) to 1.4.2013 of Asset I: 400 kV D/C Pallatana-Silchar Twin Moose Conductor Transmission Line-247 km, Asset-II: 400 kV D/C Silchar-Byrnihat Twin Moose Conductor Transmission Line-210 km and Asset-III: 400 kV D/C Byrnihat-Bopngaigaon Twin Moose Conductor Transmission Ine-204 km.

Date of Hearing : 8.7.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri M. Deena Dayalan, Member  
Shri A.K. Singhal, Member

Petitioner : NETCL

Respondents : Tripura State Electricity Corporation Ltd. and 8 others

Parties present : Shri Vishal Gupta, Advocate, NETC  
Shri Rajeev Mohan, NETC  
Shri H.M. Sharma, AEGCL



## Record of Proceedings

Learned counsel for the petitioner submitted as under:-

- (a) The Commission allowed provisional tariff for the period 2009-14 in respect of all the three transmission assets covered in the instant petition, vide order dated 26.9.2012, to be applicable from the actual date of commercial operation;
- (b) I.A. No.14/2014 has been filed seeking splitting of Asset III, namely Byrnihat-Bongaigaon section of the transmission line into two sub-sections namely Byrnihat-Azara and Azara-Bongaigaon;
- (c) One part of Asset III i.e. the Byrnihat-Azara section was commissioned on 1.4.2014 and Azara-Bongaigaon section is anticipated to be commissioned on 1.7.2014 and hence tariff petition for these assets would be filed under 2014 Tariff Regulations;
- (d) The provisional tariff already allowed for these assets should continue till the determination of tariff under the new regulations;
- (e) The provisional tariff allowed for the 2<sup>nd</sup> circuit of Silchar-Byrnihat line has been excluded from the PoC computation and hence I.A. No.18/2014 has been filed seeking tariff for both the circuits of 400 kV D/C Silchar-Byrnihat line as per the provisional tariff order dated 26.9.2012; and
- (f) Tariff for Asset I and Asset II may be determined as per the 2009 Tariff Regulations and for Asset III under the 2014 Tariff Regulations.

2. The representative of Assam Electricity Grid Corporation Limited (AEGCL) submitted that AEGCL has received only the copy of the I.A. No. 14/2014, which pertains to splitting the Asset-III. He submitted that copy of I.A. No.18/2014 has not been received. He submitted that splitting of Byrnihat-Bongaigaon section of the transmission line into two sub-sections, namely Byrnihat-Azara and Azara-Bongaigaon is required to be approved by the Commission in accordance with the provisions of the Electricity Act, 2003 before determination of tariff. As these assets are commissioned during the 2014-19 tariff period, the petitioner should file petition seeking tariff under the 2014 Tariff Regulations. The provisional tariff granted vide order dated 26.9.2012 for Byrnihat-Bongaigaon section is no longer valid as the new regulations have been notified.

3. In response, the learned counsel for the petitioner submitted that the copies of the IAs have been served on all the respondents including AEGCL and proof of service has



been filed with the Commission.

4. The Commission directed the petitioner to ensure that both the IAs are served on all the respondents.

5. The Commission observed that tariff for Byrnihat-Azara section and Azara-Bongaigaon section is required to be determined as per the 2014 Tariff Regulations and hence the petitioner should file a fresh petition under the 2014 Tariff Regulations. The Commission directed AEGCL to file its reply to the I.As by 30.7.2014 with copy to the respondents including the petitioner, who may file their rejoinder, if any, by 10.8.2014.

6. The Commission directed to list the I.As for hearing on 26.8.2014.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

